

11.38 hrs.

BUSINESS OF THE HOUSE—Contd.

श्री रवि राय (पुरी) : मैं प्रक्रिया के बारे में एक क्लेरिफिकेशन चाहता हूँ। जो आपका बिजनेस है उसमें 193 के अन्तर्गत दो विषय दिखाये गए हैं। एक तो उत्तर प्रदेश के शिक्षकों के बारे में और दूसरा विद्यार्थियों के बारे में है। आर्डर पेपर में इनको कब लिया जाएगा, इसका कोई संकेत नहीं दिया गया है। मेरा कहना यह है कि आप दो बजे इसको शुरू करें तभी छः बजे यह खत्म होगा। मैं चाहता हूँ कि आप आश्वासन दें कि आप दो बजे इसको ले लेंगे।

MR. DEPUTY-SPEAKER : It will be two hours and two hours respectively. If strictly followed, they must be concluded.

श्री प्रकाशवीर शास्त्री (हापुड़) : तरीका क्या रहेगा ? दो घंटे तो हिन्दू विश्वविद्यालय के लिए हैं और दो ही घंटे अध्यापकों के सम्बन्ध में रखे गए हैं। ये दोनों विषय साथ साथ चलेंगे या पहले हिन्दू विश्वविद्यालय पर बहस होगी ? उस पर बहस खत्म होने के बाद फिर दूसरे विषय को लिया जाएगा ?

MR. DEPUTY-SPEAKER : The demand was for a separate discussion on the teachers' question and a separate discussion on the Banaras Hindu University and the students unrest. They would be separate. I want to finish this before lunch-hour.

11.39 hrs.

*DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1968-69

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH) : Sir, in introducing the supplementary demands for the year 1968-69, I would like to explain that

these are all token demands presented to Parliament to obtain their approval for certain sanctions that have been given for some new services, namely, new service and new works, during the course of the year. These sanctions were given after the last session of Parliament. Keeping in view the recommendations of the Public Accounts Committee, we have only asked for token provisions and after the fuller picture is made available, if necessary, we will come forward for other supplementary demands for grants in the course of the year.

With these words, I commend the supplementary demands to the acceptance of the House.

DEMAND No. 2—MISCELLANEOUS EXPENDITURE

MR. DEPUTY-SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 4,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969 in respect of 'Miscellaneous Expenditure'."

DEMAND No. 14—CONSTRUCTION OF NEW LINES—CAPITAL AND DEPRECIATION RESERVE FUND

MR. DEPUTY-SPEAKER : Motion moved :

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Construction of New Lines—Capital and Depreciation Reserve Fund'."

DEMAND No. 15—OPEN LINE WORKS—CAPITAL, DEPRECIATION RESERVE FUND AND DEVELOPMENT FUND

MR. DEPUTY-SPEAKER : Motion moved.

"That a supplementary sum not exceeding Rs. 3,000 be granted to the